CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 044/00159/2020

Date of Order: This, the 23rd day of September 2020

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)

Shri Amal Vikash Barua S/O Late R.R. Baru MTS O/o Directorate of Adv

O/o Directorate of Advertising & Visual Publicity Ministry of Information & Broadcasting Field Exhibition Office, DAVP Aizawl (MV) Unit-769009.

...Applicant

By Advocates: Sri M. Chanda, Mrs. U. Dutta and

Sri K. Abhinaba

-Versus-

 The Union of India Represented by the Secretary to the Govt. of India, Ministry of Information and Broadcasting New Delhi-110001.

The Director General
 Directorate of Advertising and Visual Publicity
 Ministry of Information and Broadcasting
 CGO Complex. Schoona Bhawan
 Lodhi Road, New Delhi-110003.

- 3. Deputy Director (Admn.)
 DAVP, Ministry of I & B
 CGO Complex, Schoona Bhawan
 Lodhi Road, New Delhi-110003.
- 4. The Director
 Regional Office
 DAVP, Ministry of I & B
 Nabin Nagar, Janapath
 Guwahati-781024.



Field Exhibition Officer
 Directorate of Advertising, Visual Publicity
 Ministry of Information & Broadcasting
 Field Exhibition Office
 Aizawl, Mizoram-769009.

...Respondents.

By Advocate: Sri S.K. Ghosh, Addl. CGSC

ORDER (ORAL)

MANJULA DAS, MEMBER (J)



This matter has been taken up through video conferencing.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking for the following reliefs:-

"81. That the Hon'ble Tribunal be pleased to declare that the applicant is legally entitle to benefit of annual increment w.e.f. 01.09.1994 onwards while serving as temporary status casual worker in the pre-revised scale of Rs. 2550-3200/-, till the date of his absorption to the post of Chowkidar w.e.f. February 2002 with a further direction upon the respondents to re-fix the pay of the applicant, granting teh benefits of annual increments due and admissible to him w.e.f. 01.09.1994 onwards by way of re-fixation of his pay with immediate effect, with all consequential benefit including arrear monetary benefit.

8.2 That the Hon'ble Tribunal be pleased to direct the respondents, to release the annual increments due and admissible to the applicant w.e.f. 01.09.1994 onwards by way of re-fixation of his pay, with all consequential benefit including arrear monetary benefit in the light of the scheme dated 10.09.1993 issued by the DOPT, Govt. of India namely casual labourers (Grant of temporary status and regularization) scheme.

- 8.3 Costs of the application.
- 8.4 Any other relief (s), which the applicant is entitled to as this Hon'ble Tribunal may deem fit and proper."
- 2. At the outset of the argument, Sri M. Chanda, learned counsel appearing for the applicant prayed liberty to submit this O.A. before the respondent authorities which may be considered and disposed of by them within a time frame by treating the same as a comprehensive representation.



- 3. On the other hand, Sri S.K. Ghosh, learned Addl. CGSC appearing for the respondents, however, prayed for issuance of notice upon the respondents.
- 4. As the learned counsel for the applicant prayed only for disposal of the O.A. by treating it as a comprehensive representation, I deem fit and proper to direct the respondent authorities to take a decision into the matter/representation. Accordingly, without expressing any opinion on the merit, I direct the applicant to submit this O.A. before the appropriate authority more particularly respondent No. 3 [Deputy Director (Admn.), DAVP, Ministry of I & B, CGO Complex, Schoona Bhawan, Lodhi Road, New Delhi] within a period of thirty days from the date of receipt a copy of this order. On receipt of

such, the respondent No. 3 shall treat this O.A. as a comprehensive representation and dispose of it by passing a reasoned and speaking order within a period of two months thereafter.

5. It is made clear that whatever decision to be passed by the respondent No. 3 shall be communicated to the applicant forthwith.



- 6. With the above direction, O.A. stands disposed of accordingly at the admission stage.
- 7. There shall be no order as to costs.

(MANJULA DAS)
MEMBER (J)

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